

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 141/MP/2012**

**Sub:** Petition under Section 79 (1) (k) of the Electricity Act.

Date of hearing : 24.7.2012

Coram : Dr. Pramod Deo, Chairperson  
Shri S.Jayaraman, Member  
Shri V.S. Verma, Member  
Shri M.Deena Dalayan, Member

Petitioner : AMR Power private Limited, Bangalore

Respondents : State Load Despatch Centre, Karnataka  
Karnataka Power Transmission Corporation Ltd.  
Mangalore Electricity Supply Co. Ltd., Mangalore

Parties present : Shri Sriram J. Thalopathy, Advocate for petitioner  
Shri V.Adhimoolam, Advocate for the petitioner  
Shri Venketa Subramanian TR, Advocate,  
SLDC,Karnataka

**Record of Proceedings**

Learned counsel appearing on behalf the State Load Despatch Centre, Karnataka requested for short adjournment to file its reply to the petition. In response, the learned counsel for the petitioner submitted that he has no objection to the time being granted to the respondent to file its reply.

2. In view of the submissions of the counsels for the petitioner and respondent, the Commission agreed to grant an adjournment as the last opportunity.

3. The respondents were directed to file their replies on affidavit, latest by 8.8.2012, with advance copy to the petitioner, who may file rejoinder, if any, on or before 17.8.2012.

4. The petition shall be listed for hearing on 28.8.2012.

**By Order of the Commission**

**Sd/-  
(T. Rout)  
Joint Chief (Law)**